

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:1184
ANSWERED ON:02.03.2000
CORRUPTION IN F.C.I.
MANSINH PATEL

Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the marketing officers appointed by the Food Corporation of India to sell foodgrains to the traders in the open market have committed serious irregularities in connivance and complicity with the traders; (
- (b) if so, the number of cases reported/registered against the officers of the F.C.I. during each of the last three years, State-wise; (
- (c) the number of cases referred to C.B.I. and the number out of these wherein investigation, has been completed and the action has taken against the erring officers; and
- (d) the steps taken/proposed to be taken to streamline the functioning of the F.C.I. and to root out corruption effectively?

Answer

MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI SRIRAM CHAUHAN)

(a) & (b) : During the course of operation of Open Market Sale Scheme (Domestic) of wheat during 1996-97, some irregularities committed by FCI officials were noticed. Two cases were registered against them by State Police and in respect of others, departmental proceedings were initiated by FCI. A Statement showing Statistical data of cases registered against delinquent employees of FCI for irregularities in open sale of wheat (Domestic) scheme is annexed.

(c) In pursuance of orders dated 25.7.97 of the Hon'ble High Court of Punjab & Haryana in P.I.L. No.915 of 1997, the Central Bureau of Investigation (CBI) in all, registered 13 (thirteen) cases viz. 6 in Haryana and 7 in Punjab. Out of these, 3 cases are in progress, 3 closed, 3 recommended for action as deemed fit by FCI, 1 result awaited, 1 chargesheet framed in Punjab, 1 sanction awaited from Haryana Government for framing the chargesheet and 1 recommended for Departmental action. Action against the erring officials, as recommended by CBI, is in progress.

(d) Keeping in view the past experience of 1996-97, the open sale of wheat was undertaken as a Market Intervention Measures through selected State Governments/U.T. Administration for the period January, 1998 to March, 1998. Again, in November, 1998, the Open Market Sale Scheme (Domestic) of wheat was undertaken through State Governments/U.T. Administration. However, due to record procurement of wheat by FCI and the procuring agencies for the Central Pool it was decided to release wheat under the ongoing Open Market Sale Scheme (Domestic) of wheat to all the users including the Roller Flour Mills and traders. District Manager, FCI will ensure that issue of stocks to the buyers is made on first-come-first-served basis.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) & (b) OF UNSTARRED QUESTION 1184 FOR ANSWER IN THE LOK SABHA ON 02.03.2000.

STATEMENT SHOWING STATISTICAL DATA OF CASES REGISTERED AGAINST DELINQUENT EMPLOYEES OF FCI FOR IRREGULARITIES IN OPEN SALE OF WHEAT (D) SCHEME.

YEARS

Name of the State 1996 1997 1998 1999 Total

Haryana	2	-	-	-	2
Madhya Pradesh	1	1	-	-	2
Maharashtra	1	-	-	-	1
Gujarat	1	-	-	-	1
Karnataka	1	-	-	-	1
Kerala	1	-	-	-	1
Tamil Nadu	-	1	-	-	1
Orissa	1	-	-	-	1
West Bengal	1	-	-	-	1

Total 9 2 - - 11

+ 1 Case was transferred by State Police to CBI.